

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00489/2020**

**DATED THIS THE 22<sup>ND</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Dr Uma Saligoudar,  
Aged about 49 years  
D/o Shivanagouda Saligoudar,  
Working as Joint Director,  
Of Social Welfare, Belagavi.  
Residing at Plot No.79,  
II Stage, Hanuman Nagar, Belagavi. ....Applicant

(By Advocate Shri C.R. Goulay for Applicant)

Vs.

1. The State of Karnataka,  
Rep. by its Chief Secretary,  
Vidhana Soudha, Dr. Ambedkar Road,  
Bengaluru-560 001.

2. The State of Karnataka,  
Rep. by its Principal Secretary,  
Department of Public Administration and  
Personal Reforms, Vidhana Soudha,  
Bengaluru-560 001.

3. The State of Karnataka,  
Rep. by its Addl. Chief Secretary,  
Department of Social Welfare,  
Vikasa Soudha, Bengaluru-560 001.

4. Union of India,  
Rep. by its Secretary,  
Department of Personnel & Training,  
Government of India, North Block, New Delhi. ....Respondents

(By Shri Ramesh Jois, Counsel for R-1, 2 and 3  
Shri M.V. Rao, Counsel for R-4)

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

The applicant who is presently working as Joint Director, Department of Social Welfare at Belagavi has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985 seeking a mandate to Respondents No.1 to 4 to consider her case for being recommended to Indian Administrative Service from the Department of Social Welfare, Government of Karnataka.

2. Respondents No.1, 2 and 3, by way of filing a joint reply, have joined the defence. It has been averred that the Department of Personnel and Training, Government of India, vide its letter dated 12.06.2020 has determined one vacancy of Indian Administrative Service in respect of preparation of Select List 2019 for selection of a non-SCS officer from Karnataka State. Accordingly, the State Government, under the provisions of the Indian Administrative Service (Appointment by Selection) Regulations, 1997 had requested the field departments to send their proposals of eligible candidates for convening selection committee meeting to prepare Select List – 2019.

3. It has further been averred that the applicant had submitted a representation to Additional Chief Secretary, Social Welfare Department, Government of Karnataka on 03.09.2020, that is, much before the process started by the State Government. However, the Social Welfare Department,

which is the parent department of the applicant herein, has recommended her name on 08.12.2020 and the said proposal has already been submitted to Department of Personnel and Administrative Reforms for further consideration. The proposal of applicant's candidature, along with other proposals received from various departments, is now being examined and the matter will be placed before the Screening Committee for shortlisting the candidates in accordance with the provisions of the '1997 Regulations'.

4. Since the applicant's candidature is under consideration of the screening committee, therefore, at this stage nothing survives in the present Original Application.

5. The Original Application is accordingly disposed of having been rendered infructuous.

6. However, the applicant shall be at liberty to approach this Tribunal again by way of filing a fresh Original Application if she remains aggrieved with the outcome of the aforesaid process of consideration.

. (RAKESH KUMAR GUPTA)

**MEMBER (A)**

(SURESH KUMAR MONGA)

**MEMBER (J)**

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